

IN THE COURT OF JUDICIAL MAGISTRATE, MADURAI.
PRESENT:Thiru.S.Muthu Raman B.L.,
Judicial Magistrate No.VI, Madurai
Thursday 30th day of July 2020
C.M.P.No. 1539/2020

Kannan @ Sycho Kannan S/o.Senthil

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police
Avaniyapuram P.S.,
Cr.No.1810/2018

..Respondent/Complainant

This application is coming before me today for Condition modified filed by Advocate Tr.K.Jacksondurai perused the records and this court passing following:

ORDER

1.The Case was registered by the respondent Police against the accused
U/s.147,148,294(b),341,307 IPC

2.The accused is arrested and sent to Judicial Custody on 10.01.2019.

3. This application filed on the side of Advocate and submit that this accused was already bail ordered on 29.06.2020 subject to condition that he should be produced two sureties for each Rs.10,000/- like sum. But condition modified petition filed on 30.07.2020. Then he pray to pass on order to own bond.

4.Perused. The accused is placed on Judicial Custody for more than 1 1/2 year. Now the situation of our country as well as state we are safe home untill further care. Hence in the interest of justice the condition imposed in the bail application is modified. Accused is released at his own bond. After released on bail from prison he should be reported before this court after withdrawn of curfew and reopening of court.

The accused is directed to executed own bond for a sum of Rs. 10.000/- like sum conditions and Satisfaction of the Superintendent of Central Prison Madurai.

This order is pronounced by me on 30th day of July 2020.

Sd/S.Muthu Raman,
Judicial Magistrate No.VI,
Madurai

/True Copy/

Copy to:

The Superintendent ,Central Prison, Madurai .